RAJYA SABHA

During 2004-05, the Central Government has approved a project for computerization of 13,348 district and subordinate courts in the country at a cost of Rs. 384.53 crore.

No specific information is available on the ratio of funds allocated to the judiciary with respect to the GDP.

Pending corporate cases

[†] 4128. SHRI ABU ASIM AZMI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a number of corporate cases are pending with various courts;

(b) if so, the number of such cases; and

(c) the reasons for the pendency and by when Government propose to dispose off these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) to (c) The information is being collected and will be laid on the Table of the House.

Complaints of malpractices during elections

4129. SHRI VARINDER SINGH BAJWA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether complaints of malpractices committed during the recently concluded bye-election for Ajnala Constituency of Punjab Legislative Assembly have been received by the Election Commission of India;

(b) if so, the details thereof; and

(c) the action taken by Government on the complaints?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) A Statement containing the details of the complaints and the action taken by the Election Commission of India, is being laid on the Table of the House (See below).

(c) No separate action on the part of the Central Government is called for in the matter.

[†] Original notice of the question was received in Hindi.



RAJYA SABHA

Statement

Complaints received during the bye-election from 20-Ajnala AC in Punjab and action taken by the Commission

	Commission				
SI.	Name of the	Brief details of complaint	Action taken		
No.	Complainant and date				
1.	Sh.Amarpal Singh	Complaint that Sh. Manmohan	Factual report was called for from Chief Electoral Officer, Punjab		
	Ajnala and Dr. Daljit Singh Cheema, dated 27.1.2005 and 1.2.2005 respectively.	Singh, DSP was participating in political activities and he is related to Congress candidate and posted at Ajnala for the last 3 years.	<i>vide</i> letter dt. 28.1.2005 & 5.2.2005. The CEO, Punjab reported that Sh. Manmohan Singh is neither related to INC candidate nor he is posted at Ajnala for more than 3 years. His conduct is also not partisan.		
2.	Dr. Daljit Singh	Complaint against Sh.	Report called for from CEO, Punjab vide letter dt. 11.2.2005. The		
	Cheema, dated 6.2.2005	Bikramjeet Singh, Patwari posted at Bhindi Saidan, Tehsil, Ajnala regarding canvassing for Congress candidate.	CEO, Punjab reported that the complaint was found to be baseless.		
3.	Sh. Jasbir Singh	Complaint against SAD	Report called for from CEO, Punjab vide letter dt. 11.2.2005.		
	Gill, dated Nil	candidate regarding funding of money, material, utensils and other things for construction of Gurudwara.	The CEO, Punjab confirmed the allegations. The Commission subsequently, issued show cause notices to Sh. Amarpal Singh Ajnala and his party Shiromani Akali Dal <i>vide</i> letter dt. 28.2.2005. On the basis of explanation received from candidate and Shiromani Akali Dal the Commisson decided to close the matter.		
4.	Dr. Daljit Singh	Transfer of officials namely	complaint was forwarded to CEO, Punjab for report vide letter		
	Cheema, dated 5.2.2005	Sh. Karandeep Singh Chahal, SDO, Panchayatiraj, Sh. Joginder Singh, Assistant Manager, Agriculture Development Bank, Amritsar	dt. 11.2.2005 and the CEO, Punjab reported that the complaint was found to be baseless. However, the CEO <i>vide</i> letter dated 15.2.2005 was asked not to give any election duty to Sh. Karandeep Singh, SDO, Panchayatiraj during bye-election.		

• 173

SI.	Name of the	Brief details of complaint	Action taken	
No	Complainant and date			
		and Sh. Manmohan Singh, DSP regarding indulging in political activities		
5.	Sh. Jasbir Singh	Complaint against Mr. Gopal	Report called for from CEO, Punjab vide letter dt. 11.2.2005. The	
	Gill, dated Nil.	Singh Jannian, MD, Amritsar Central Cooperative Bank Ltd., regarding campaigning in favour of Congress candidate.	CEI, Punjab reported that the complaint was found to be baseless.	
6.	Sh. Jasbir Singh	Distribution of Cricket Kit to	Report called for from CEO, Punjab vide letter dt. 14.2.2005 who	
	Gill, dated Nil.	voters by Sh. Navjot Singh Sidhu, MP.	reported that the complaint was found to be baseless.	PAJY
7.	Dr. Daljit Singh	Punjab Health System	Report called for from CEO, Punjab vide letter dated 23.2.2005.	A
	Cheema, dated 22.2.2005	Corporation transferred 22 staff nurses belonging to Amritsar District on 7.2.2005 violating model code of conduct	The CEO reported that the complaint was found to be baseless.	RAJYA SABHA
8.	Sh. Tartochan	Inclusion of Rai Sikhs	Comments were called for from Chief Secretary, Govt, of Punjab,	
	Singh, MP(RS), dated 17.2.2005.	communities in the list of Scheduled Castes by Union Ministry of Social Justice and Empowerment during the period of model code of conduct.	Ministry of Social Justice and Empowerment and Registrar General of India <i>vide</i> letter dated 19.2.2005. M/o Social Justice and Empowerment stated that no such notification has been issued by Government of India in this regard. The Registrar General of India stated their department is not aware whether the said communities have been declared Scheduled Caste in Punjab. The Chief Secretary, Punjab stated that the State Government ' conveyed its agreement with the proposal of Government of India <i>vide</i> letter dated 17.2.2005. However, the notification in this regard has not been issued during the period of Model Code of Conduct.	[2 May, 2005]

SI.	Name of the	Brief details of complaint	Action taken	2
No.	Complainant and date			Ma
			On the basis of comments of Chief Secretary, Punjab the Commission expressed its displeasure by saying that the decision of the State Govt, for inclusion of Rai Sikh and Mahatam communities in the list of scheduled caste of Punjab as communicated to Central Government <i>vide</i> letter dated 17.2.2005 could have been postponed in view of the Model Code of Conduct.	[2 May, 2005]
9.	Sh.Amarpal Singh,	Home Town posting of	Report called for from CEO, Punjab vide letter dt. 16.2.2005. The	
	Ajnala dt. 17.1.2005 and 8.2.2005	Sh. Gurmii Singh, Deputy Registrar, Co-op. Societies, Ajnala and Sh. Joginder Singh, Manager, Land Mortgage Bank, Ajnala.	complaint was found to be baseless.	RAJYA SABHA
10.	Sh. Hajara Singh,	Complaint against District	Report called for from CEO, Punjab vide letter dt. 1.2.2005.	3
	Amritsar.	Mandi Officer regarding his involvement in political activities	The CEO, Punjab reported that the complaint was found to be baseless. However the Commission <i>vide</i> letter dt. 15.2.2005 asked the CEO, Punjab that though the said officer is not an election related officer yet he should not be given any election related duty during the bye-election.	ABHA
11.	Sh. Ram Saran Pal,	Issue of Tender during the	Report called for from CEO, Punjab vide letter dt. 1.2.2005. The	
	Director, Amritsar Saikari Krit and Ushari Union Ltd., dt. 21.1.2006	period of model code.of conduct	CEO, Punjab has reported that the complaint was found to be baseless.	
12.	Sh. Jasbir Singh	Collection Of funds by SAD.	Report called for from Chief Electoral Officer, Punjab vide letter	
	Gill, dated Nil		dated 21st February, 2005. Report is awaited.	
13.	Dr. Daljit Singh Cheema,	Collection of funds by Punjab	Report cailed for from Chief Electoral Officer, Punjab vide letter	
	dated 17.2.2005	Government.	dated 21st February, 2005. Report is awaited	

SI.	Name of the	Brief details of complaint	Action taken	
No.	Complainant and date			
14.	Sh. Jasbir Singh	Distribution of Shawls,	Report called for from Chief Electoral Officer, Punjab vide letter	
	Gill, dated Nil	Lohies, Blankets & Utensils to the voters by SAD.	dated 22nd February, 2005. Report is awaited.	
15.	Dr. Daijit Singh	False cases against the SAD	Complaint was forwarded to the CEO, Punjab for necessary	
	Cheema,	workers by the police	action vide letter dated 22nd February, 2005.	
16.	Jathedar Trilochan	Involvement in Politics of	-do-	
	Singh, dated 15.2.2005	Anya Gautam SP, CM's Security Punjab		
17.	Dr. Daljit Singh	Misuse of Govt machinery by	Report called for from CEO, Punjab vide letter dated 23rd	71
	Cheema, dated 20.2.2005	Transport Authority by arranging buses for Congress rally at Ajnala.	February, 2005. The CEO reported that the complaint was found to be baseless.	RAJYA SABHA
18.	Sh. Parkash Singh	Promulgation of prohibitory	Report called from CEO, Punjab vide letter dated 23rd February,	AS
	Badal, dated 22.2.2005	orders u/s 144 of Cr. PC in Ajnala	2005. It was reported that DC, Amritsar had been directed that the order should be implemented impartially and should be applied on MLAs clso.	BHA
19.	Shiromani Akali Dal	Violence and rigging of poll by	The Commission deputed its team for conducting the enquiry and	
	and Sh. Tarlochan Singh, MP	INC at various polling booths in Ajnala.	on the basis of enquiry report the Commission ordered for-repoll at 14 polling stations.	
20.	Dr. Daljit Singh	Cancellation of 1000 bogus	The Commission vide letter dated 19.2.2005 directed to the Chief	
	Cheema, dated 13.2.2005	votes registered in village Tera Khurd of 20-Ajnala AC.	Electoral Officer, Punjab that a list of electors who have been found to be not ordinarily residents of Tera Khurd village shall be provided to the Presiding Officer of Polling Station No. 45 & 46 and who will check the identities of these electors more carefully. The electors shall also sign an undertaking stating that he/she is the ordinarily resident of village concerned.	[2 May, 2005